

D.No.6431/2020-Comp.
Dated: 23.09.2020

Principal District Court,
Kanniyakumari at Nagercoil

OFFICIAL MEMORANDUM

Sub: Covid19 - e-Courts – e-mail facility for filing of emergency cases in Kanniyakumari District – Cancelled – Instructions – Issued – Regarding.

Ref: This Court Letter and website publication in D.No.3265/2020-A, Dated: 02.05.2020

It is notified that the facility of filing Bail Applications and Emergency cases through e-mail was implemented w.e.f 2nd May 2020. It is further informed that E-Filing facility have already been implemented for filing of Bail Applications and Drop Box facilities are also arranged for physical filing of cases. Hence, the Email Facility is withdrawn w.e.f 30.09.2020. Any application received through email w.e.f 01.10.2020 will not be entertained.

Sd/- XXXXXX
Principal District Judge,
Kanniyakumari at Nagercoil.

To

- 01) The President, Bar Association, Nagercoil, Bhoothapandy, Eraniel, Padmanabhapuram and Kuzhithurai.
- 02) The President, Advocate Clerks Association, Nagercoil, Bhoothapandy, Eraniel, Padmanabhapuram and Kuzhithurai.
- 03) All the Judicial Officers in Kanniyakumari District.